Shri. J.P. Gupta Memorial

3rd AUMP National Moot Court Competition, 2019

Amity University Madhya Pradesh

❖ Background:

Amity Law School, Amity University Madhya Pradesh is privileged to host its 3rd National Moot Court Competition in the memory of Late Shri. J.P. Gupta, Senior Advocate, M.P. High Court, Bench at Gwalior. He is a persona of Excellence and to host the event under the aegis of the Institution-like-personality of Shri J.P. Gupta will definitely be a ray of hope and guided motivation for the Budding Lawyers, who is the future of our Bar & Bench of the Indian Legal System.

Shri. Gupta is known for his command over Criminal Laws, and thereby the theme of this Moot Court Competition is primarily aimed at “CRIMINAL CASE” and arguments thereon.

The aim to organize the Moot Court Competition in the memory of Shri. Gupta is of great significance, as the future legal fraternity will be able to grasp the Legend’s passion for Law, Legend’s ethics and mannerisms which he preached before the Court of Law, Legend’s unique style of arguments and preparation technique for the cases etc. which not only made him successful in the profession of Litigation, but he came out as the SOLE RULER OF THIS PROFESSION, of his time!
Shir J. P. Gupta was born in Gwalior on 19th November 1924 and was the eldest among his 7 brothers and 1 sister. He was a prominent Sr. leading advocate of Gwalior. He passed L. L. B. in 1946 and LL. M. in 1948 from Lucknow University and started his career as an advocate in Gwalior and thereby within no time with his perseverance and dedication towards the Noble Profession became the leading advocate of Gwalior. He was known as ‘legal expert’ in the entire country.

In Madhya Pradesh, Shri J. P. Gupta was well known for his successful practice on criminal side. He was also directly connected with literacy and social organisation and giving his services free in cases of social justice. Moreover, people of all community owe great allegiance to him.

Further, J.P. Institute of Law was also established in the memory of the legend, which is currently being operational under the name of ITM School of Law, ITM University, Sithouli Gwalior.

He was an intelligent, polished, affluent and matchless personality of the Bar. He has been President of the High Court Bar Association of Gwalior in which he was unanimously elected without contest. He had been offered post of Hon’ble Justice of High court (6 times) which he declined. His memory could have even outdated computer in erstwhile young age. But that day was noticed on 22nd November 2009, where he traced the path of the heavenly journey to the God and posed a great setback to the people of entire country and created a vacuum which in the years to come cannot be filled.
RULES AND REGULATIONS

The following rules shall be called the Shri. J.P. Gupta Memorial- 3rd AUMP National Moot Court Competition Rules, 2019.

Wherein,

- **‘Organizers’** mean the Moot Court Committee, Amity Law School, Amity University Madhya Pradesh.
- **‘Participating Team/Institution’** means the team that has registered itself for the competition as per the rules.
- **‘Venue’** means Amity Law School, Amity University Madhya Pradesh, Maharajpura, Gwalior – 474005 M.P.

The Rules mentioned herewith are not exhaustive. The Rules shall be strictly adhered to, any deviation from the same shall result in immediate disqualification, unless exempted by the Organizers. All decisions made by the Organizers in case of any disputes, doubts or other problems of such nature, shall be final and binding on the participating teams. The Organizers further reserve the right to alter, amend or add Rules herein at any point of time. Imposition of penalties is exclusively the right of the Organizers; in case the Rules are not adhered to by the Participating teams.
I. GENERAL:
1. Date: The Competition shall be held from 26th to 28th September 2019.
2. Venue: The Competition shall be held at Amity Law School, Amity University Madhya Pradesh, Gwalior.
3. Dress Code: Participants are required to adhere to the following dress code while present in any court room during the Competition.
   i. Ladies: White Salwar and Kurta or White shirt and black pant / black skirt along with black coat and black shoes.
   ii. Gentlemen: White shirt, black trousers, black tie along with black coat and black shoes.

II. LANGUAGE
The official language for the Competition shall be English only.

III. ELIGIBILITY
The Competition shall be open for ‘bona fide’ students who are pursuing an integrated 5 year B.A. LL.B / B.B.A.LL.B Programme or 3 year LL.B Programme in India. Such institution must be recognized by the Bar Council of India.

IV. TEAM COMPOSITION
1. Each college shall send only one team which shall comprise of three members. This number cannot be modified under any circumstances.
2. Each team shall comprise of Two Mooters and One Researcher. Each team should identify such Mooters and Researcher during registration. The researcher won’t be allowed to speak except under special cases and only with express permission of the organizers/Judges.
3. Each team will be given a unique team code number which will thereafter be the identity of the team and its members. Each team shall consist of a minimum of two members or maximum of three members. There shall be no circumstance whatsoever that a team consisting of more
than 3 members be allowed to participate. No observer/additional member can be part of a team in any capacity.

i. In case of a three-member team, there shall be 2 speakers and 1 researcher in the team.

ii. In case of a two-member team, there shall be two speakers and one of them will be eligible for the researcher’s test.

4. Teams shall not disclose their identity whatsoever, i.e. the name of their institution, city, etc. or any other information which has the effect of disclosing their identity and affiliation with a particular university or institution, except in the registration form. Such disclosure shall result in disqualification subject to the discretion of the Organizers.

5. Each team shall be allotted a team code before the competition. During the competition teams shall be identified by the team code allotted to them.

6. The teams of respective institutions shall have to bear travelling expenses.

7. There will be no substitution of team member after a team has submitted its Registration form, except with the permission of the organizers.

8. Participating Teams must register themselves by **02nd September 2019**. Registration form is attached in the invite mail and in the post of public announcement of the Competition.

[NOTE: The interested institutions are required to make their provisional registrations because the participation is based on FIRST COME FIRST BASIS and the same shall be done as soon as possible from the date of Announcement by filling the following form and by clicking on this LINK: https://forms.gle/dpjM1FSm3zhJhrG98]
V. REGISTRATION

1. All participating institutions shall be registered on first come first serve basis by sending a soft copy of the properly filled registration form along with a scanned copy of a demand draft/online payment receipt and Travel/Accommodation Form via an email to aumpnmcc2019@gmail.com.

2. Teams shall post the hard copies of the properly filled registration form along with a demand draft of ₹3000 which shall reach the organizers by 05th September 2019. [Note: The participating fees for the Gwalior based Law Institutions is ₹2000].

3. Teams shall mail the soft copies of the properly filled registration form along with a demand draft/Online payment receipt of ₹3000 which shall reach the organizers by 02nd September, 2019.

4. The same shall be sent on the following address:

   “MOOT COURT COMMITTEE, Amity Law School, Amity University Madhya Pradesh, Maharajpura, Opposite Airport, Gwalior, Madhya Pradesh, Pincode-474005.”

5. The draft of ₹3000 or ₹2000, as the case maybe shall be drawn in favor of “AMITY UNIVERSITY MADHYA PRADESH”, payable at Gwalior.

6. For Online Transaction:

   (i) Bank Transfer - Axis Bank Limited, Kanwal Complex, Shrimant Madhav Rao Scindia Marg, City Centre, Gwalior, M.P. (IFSC Code: UTIB0000158), Pin 474002. Account Name: Amity University Madhya Pradesh
   
   Account No. 911010033371991
7. Formal registration of the teams shall be done on 26th September 2019 at the venue at 08:30 AM.

8. Any change in the team composition shall be intimated to the Organizers before the Formal Registration.

9. Forms received after the deadline shall not be considered for registration.

10. Registration fee paid is non-refundable.

VI. SUBMISSIONS:
1. Each team shall be assigned a Team-Code upon Registration and after making final payment, as well as reaching of Hard-Copy of the Registration form & payment draft/receipt to the organizers.

2. There shall be 2 Preliminary Rounds, a Quarterfinal, a Semi Final and a Final.

VII. STRUCTURE OF THE COMPETITION
1) The Moot Court Competition shall comprise of following rounds.
   I) Researcher’s Test & Preliminary Rounds.
   II) Quarterfinals (Knock-out)
   III) Semifinals (Knock-out)
   IV) Final (Knock-out)

2) After the inaugural ceremony, the researcher's test shall commence.

3) Simultaneously, the draw of lots shall take place and the team of each college shall have to argue for both Petitioner and for Respondent in the 2 Preliminary rounds, respectively.

4) Top 08 teams based on the score of memorials, both preliminary round and the researcher's test will be selected for the Quarterfinals. Further, the top 4 teams based on the results of the Quarters shall qualify for the Semi-finals. Finally, the top 2 teams will be selected for the FINAL ROUND.
A. Memorials

1. The Memorials shall consist of following:
   I) Cover page
   II) Table of contents
   III) Index of authorities
   IV) Statements of jurisdiction
   V) Statement of facts
   VI) Statement of issues
   VII) Summary of pleadings
   VIII) Argument advanced
   IX) The prayer.

2. The Memorials shall be typed on A4 size paper on one side with margin 1.5 inches from left side and one inch from the other sides.

3. Arguments must not exceed 20 (twenty) pages.

4. Font: The font shall be Times new roman, font size being 12 and for footnotes 10 and line spacing shall be 1.5.

5. Page numbering should be at bottom of each page.

6. The memorials shall be submitted neatly and shall be spiral bound in 10 (ten) copies i.e. 5 (five) copies from Petitioner’s side and 5 (five) copies from Respondents’ side.

7. Participating teams shall submit their Memorial through e-mail on aumpnmcc2019@gmail.com on or before 16th September 2019.

8. The participating teams shall submit five (5) hard copies of memorials for both the sides [a total of 10 (ten) hard copies] which shall reach the organizers on or before 20th September 2019.
9. The memorial submitted will not be returned at any point of time.

10. Covers must be placed on briefs as follows:

   **Petitioner:** - Blue colour
   **Respondent:** - Red colour

11. Identity of the institution shall not be revealed anywhere in the memorial. Instead code numbers allotted to the students should be mentioned. Violation of these provisions shall result in penalties including disqualification. The decision of organizer shall be final in this regard.

12. The memorials must state the TEAM CODES on top-right of the cover page.

13. Once the written submissions have been submitted, no revisions, supplements, or additions will be allowed.


15. **Submission of Soft and hard copies of the Memorials after the specified deadlines shall result in a deduction of 5 marks each day.**

16. Each team shall be provided with the copy of the written submission of the opponent team at the draw of lots for the respective rounds.

17. The Organizers of this competition shall be permitted to use all the Memorials for any reporting or compilation without further permission. The Submission would be deemed to be permission. Moreover, the copyright in the prize-winning Memorials would be vested with the Organizers and the prize money shall be deemed to be the consideration.

18. The contents of the memorial should not be plagiarized or else it will amount to total deduction of memorial marks or disqualification. The decision of the organizers shall be final.
B. Researcher's Test

1. There shall be a researcher’s test comprising multiple choice questions which shall carry 50 marks.

2. The duration of the Researchers’ Test shall be 30 minutes.

3. In case of Teams with three Members, only the designated Researcher shall write the test and such Researcher shall not be allowed to address the forum during the Oral Rounds. A Team violating this rule may be disqualified from the Competition.

4. In case of Teams with only two Members, either of those Members may write the test, which shall be reflected from the Registration form and shall be designated at the time of formal registration.

5. Researchers’ Test is mandatory for all Teams and failure to participate may result in disqualification subject to the discretion of the organizers.

C. Oral Submissions:

1. As specified hereinabove, each team shall have two speakers who shall further divide the oral submissions between themselves.

2. At no point of time during the competition any speaker shall reveal the identity of their college/institute by any means whatsoever.

3. Any memorials/compilation or detailed pleadings will not be entertained. The participants are requested to bring with them the authorities/case laws on which they want to rely during the arguments. However, if the participants want, they can submit ‘Synopsis of the Points of Arguments’ (not exceeding three pages) and Xerox copies of the Case-laws on which the participants desire to rely during the arguments.

4. At the commencement of each session of Oral Submissions each team must notify to the Court Officer the amount of time that the team wants to reserve for their rejoinder / sur-rejoinder. A maximum of 5 minutes can be reserved for the rejoinder/ sur-rejoinder.
5. At the commencement of each session of Oral Submissions each team shall notify the court Officer as to the division of time between the two speakers.

6. Five minutes and Two minutes before the completion of the allocated time for each speaker there will be a warning bell, and at the completion of the allocated time for each speaker there will be a final bell.

7. In case a speaker continues to speak after the completion of his/her specified time, the additional time which he/she consumes will attract negative marking at the discretion of the judges; the judges shall have all the rights to grant opportunity to give rejoinder or sur-rejoinder and to allocate additional time.

8. During the course of oral submissions the participants cannot submit to the court any material containing pictorial representation whatsoever. Further the participants will not be permitted to make any audio/visual representation nor will be allowed to use personal computers, laptops and any other technical or mechanical device during their submissions.

9. If at any instance a submission is made with any material in violation of rules and if any picture, sketches, photos, cartoons, caricatures, audio film, video film, projector-slide or a computer-generated image is used or submitted or presented to the court, the teams shall be subject to disqualification.

a. Preliminary Round

1. Time limit for the oral submissions in each round shall be twenty minutes (20) for each team. This shall include the submissions of both the speakers from the team and the time reserved for rebuttal/surrebuttal. No speaker may reserve more than twelve (12) minutes for his/her individual oral submissions.

2. Only one speaker from each team shall be permitted to rebut/surrebut and team shall not reserve more than five (5) minutes for rebuttal or surrebuttal; and the surrebuttal shall be limited to the rebuttals made by the opponent team.
3. All the participating teams are expected to carry with themselves case laws and authorities which they intend to refer along with their own copies of memorials.

4. The participants during the course of oral submissions will not be permitted to make any audio/visual representation nor will they be allowed to use personal computers, laptops and any other technical or mechanical device.

5. If any participant exceeds the time limit, it will result into the loss of marks. However, the time can be extended on the discretion of judges.

➢ Scoring Criteria for Preliminary Round

The Marks shall be given as per following criteria for preliminary round

- Written memorials- 50 marks
- Oral arguments - 100 marks (for each Preliminary Round)
- Researcher’s test- 50 marks
- Total - 200 Marks

The decision of the judges as to assessment of oral submission shall be final.

b. Quarterfinals, Semifinal and Final Round

1. Time limit for the oral submissions in quarter final round shall be twenty minutes (20) for each team. This shall include the submissions of both the speakers from the team and the time reserved for rebuttal/surrebuttal. Each team shall have twelve minutes (12) for their oral submissions.

2. Time limit for the oral submissions in semifinal and final rounds shall be thirty minutes (30) for each team. This shall include the submissions of both the speakers from the team and the time reserved for rebuttal/surrebuttal. Each team shall have twenty minutes (20) for their oral submissions.
Scoring Criteria for Oral Arguments

<table>
<thead>
<tr>
<th>Sr. No.</th>
<th>Criteria</th>
<th>Marks</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Application of law relevant to the case</td>
<td>20</td>
</tr>
<tr>
<td>2.</td>
<td>Advocacy &amp; Presentation + Time Adherence</td>
<td>20</td>
</tr>
<tr>
<td>3.</td>
<td>Answer to court’s Question</td>
<td>20</td>
</tr>
<tr>
<td>4.</td>
<td>Interpretation &amp; Use of Facts + Research Relevant to the Case</td>
<td>20</td>
</tr>
<tr>
<td>5.</td>
<td>Overall Performance + Court-room Etiquettes</td>
<td>20</td>
</tr>
<tr>
<td></td>
<td><strong>TOTAL</strong></td>
<td><strong>100</strong></td>
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</tbody>
</table>

Marking Scheme of Memorials

1. Every Memorial will be marked on a total of 50 marks. The following is the criteria for evaluation of memorials:

<table>
<thead>
<tr>
<th>Sr. No.</th>
<th>Criteria</th>
<th>Marks</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Knowledge of facts and Law</td>
<td>10</td>
</tr>
<tr>
<td>2.</td>
<td>Quality and Extent of Research</td>
<td>10</td>
</tr>
<tr>
<td>3.</td>
<td>Recognition of Issues and Structure of Arguments</td>
<td>10</td>
</tr>
<tr>
<td>4.</td>
<td>Proper and Articulate Analysis</td>
<td>10</td>
</tr>
<tr>
<td>5.</td>
<td>Overall Presentation (Clarity, Style, Grammar, Language, Structure, Format, Citations and Plagiarism)</td>
<td>10</td>
</tr>
<tr>
<td></td>
<td><strong>TOTAL</strong></td>
<td><strong>50</strong></td>
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</table>
D. RESULT
The final results and the winners will be announced during valedictory ceremony. The decision of the judges on the performance of the participants shall be final and binding on all the participants.

E. Awards:
1. THE WINNING TEAM shall be awarded with Trophy, Certificate & Cash Prize of ₹10,000.
2. THE RUNNER UP TEAM shall be awarded with Trophy, Certificate & Cash Prize ₹7,000.
3. BEST MEMORIAL shall be awarded with Trophy, Certificate & Cash Prize ₹5,000.
4. The BEST MOOTER shall be awarded with Trophy, Certificate & Cash Prize ₹3,000.
5. The BEST RESEARCHER shall be awarded with Trophy, Certificate & Cash Prize ₹3,000.
6. CERTIFICATES OF PARTICIPATION shall be given to all the participants after the competition is over.

➢ KEY DATES

<table>
<thead>
<tr>
<th>Date of the Competition</th>
<th>26th – 28th September, 2019</th>
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</thead>
<tbody>
<tr>
<td>Last date for mailing the scanned copies of registration form and Demand Draft/online payment receipt</td>
<td>02nd September, 2019</td>
</tr>
<tr>
<td>Last date by which the hard copy of registration form and Demand Draft should reach the organizers</td>
<td>05th September, 2019</td>
</tr>
<tr>
<td>Last date for mailing softcopy of memorials</td>
<td>16th September, 2019</td>
</tr>
<tr>
<td>Last date by which the 10 (5 for each side) hard copies of memorials should reach the organizers</td>
<td>20th September, 2019</td>
</tr>
</tbody>
</table>
REPORTING FOR THE COMPETITION

The participants are expected to arrive at the venue of the Competition on 26th September, 2019 at 08:30 AM for registration.

ACCOMMODATION, TRAVEL AND FOOD

1. **Accommodation**- Accommodation shall be provided only to the outstation teams on the days of the competition i.e. from the evening of 25th September, 2019 till morning of 29th September, 2019. It shall be provided to only members of the participating team (maximum three).

2. Costs of one additional night, if required will be borne by the participants as per the nominal additional amount. Team/s shall be responsible for any/all damages caused by them during their stay.

3. **Food**- Food shall be provided to all the teams members participating in the Competition.

MISCELLANEOUS

1. Strict action will be taken including ejecting from the competition to any team found scouting through a team member or otherwise or through any other unfair means.

2. All participants are expected to maintain proper decorum in the Court during the competition and are expected to conduct themselves in a manner befitting the legal profession.

3. The Organizers reserve the right to take appropriate action for any unethical, unprofessional and immoral conduct.

4. The Organizers decision as regards the interpretation of rules or any other matter related to the competition will be final and binding.
5. If there is any situation which is not contemplated in the rules, the Organizers decision on the same shall be final and binding.

6. The Organizers reserve the rights to vary, alter, modify, or repeal any of the above rules if so required and as they deem appropriate.

➢ CLARIFICATIONS

1. Participating teams may seek clarifications to the moot problem via e-mail to mccalsgwalior@gmail.com with subject title ‘Moot Clarification 2019’.

2. The last date for seeking any such clarification is 10th September 2019.

2. Any other clarifications regarding registration/submission of memorials, accommodations, transport can be mailed at mccalsgwalior@gmail.com

Further, the following can be contacted for clarification of any queries:

- For clarifications regarding the MOOT PROBLEM, MEMORIALS AND REGISTRATION, ACCOMMODATION AND TRANSPORT:

  Prof. (Dr.) Sandeep Kulshrestha (Convener, Moot Court): 8964882928

Moot Court Committee, Amity Law School, Amity University Madhya Pradesh.

<table>
<thead>
<tr>
<th>Sr. No.</th>
<th>Name</th>
<th>Position</th>
<th>Semester</th>
<th>Contact Details</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Harshit Sharma</td>
<td>Chairperson</td>
<td>IX</td>
<td>9753434331</td>
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<tr>
<td>2.</td>
<td>Rohit Bansal</td>
<td>Deputy Chairperson</td>
<td>IX</td>
<td>8109780082</td>
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<td>3.</td>
<td>Shivangi Jain</td>
<td>Member</td>
<td>IX</td>
<td>9753340937</td>
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<tr>
<td>4.</td>
<td>Nidhi Maheshwari</td>
<td>Member</td>
<td>IX</td>
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<tr>
<td>5.</td>
<td>Suprati Bhargava</td>
<td>Member</td>
<td>VII</td>
<td>7691939111</td>
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<td>6.</td>
<td>Sajal Gupta</td>
<td>Member</td>
<td>VII</td>
<td>9806475620</td>
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<tr>
<td>7.</td>
<td>Sujal Gupta</td>
<td>Member</td>
<td>VII</td>
<td>8982150649</td>
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</tbody>
</table>
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3rd AUMP NATIONAL MOOT COURT COMPETITION, 2019
26th – 28th September 2019
Organize by -
Moot Court Committee, ALS, Gwalior

8. Arpita Ghodke  Member  VII  9479313990
9. Netra Singh  Member  V  7354875888
10. Bhumi Sharma  Member  V  9425134697
11. Sarthak Pathroliya  Member  V  8959094480
12. Nupur Bhatt  Member  III  9131664340
13. Eshita Mittal  Member  III  8989924648

For any further queries you can reach us at-
Amity Law School, AUMP: 0751-2496054, 2496056
(Monday – Friday, 10 am – 4.30 pm)

Or mail your queries at mccalsgwalior@gmail.com